

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.08/(MAH)/2017
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

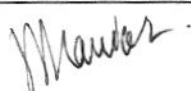

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017

NAME OF THE PARTIES: Shri James Martin Pereira & Ors.

V/s.

M/s. Promas Engineers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Vaishali Manias	} Advocates for Respondent- No. 1-4	
2	Bijal Rathod		
3.	Hara Kar (Adv)	} Advocates for Petitioners	
4.	Annie Anya		

ORDER

T.C.P. No. 08/241-242/NCLT/MB/MAH/2017

1. A Praecipe dated 24.05.2017 is moved, placed before Vacation Bench. As per the directions/Order dated 02.05.2017 a Valuer was appointed and directed to submit the Report on or before 25th May, 2017, however, could not be produced.
2. The Learned Representatives of both the sides are present. It is explained that the documents have been furnished and the last balance sheet drawn as on 31.03.2017 has also been finalized but signature of the Auditor has not yet been obtained. Under the circumstances, a prayer is made to extend the time. Granted.

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3. It is hereby directed to furnish the requisite report on or before 15.06.2017 with the liberty to mention if the Valuation Report is ready before this date. There is no change for the next date of hearing as already listed to **22.06.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated:25.05.2017